

(9) 07.10.94

Hon. Mr. S. Dayal, AM

Hon. Mr. J.S. Dhalwal, JM

Sh. T.S. Pandey for the applicant, Sh. A.K. Gaur
Counsel for the Contemner has sought adjournment
on the ground of illness. It is not very clear
from the record of the case that Sh. Gaur has
filed the vakalatnama on behalf of the contemner.
Sh. Gaur may file his vakalatnama. The case is
adjourned to 16.12.94. In the meanwhile the counter
may be filed.

f

JM

AM

OR

No C A has been
filed so far.

Jm
15/12/94

C.C.P.No.138/94
in

O.A.No.962/94

④ 16-12-94

Hon. Mr. Justice B.C. Saksena, Vice-Chairman.
Hon. Mr. K. Muthukumar, Member (Admn.)

Counter affidavit has been filed to-day on behalf of the respondents. The learned counsel for the applicant prays for and he is granted two weeks to file rejoinder affidavit. Shri A.K. Gaur, learned counsel for the respondents has been granted general adjournment of his cases. List on 14-2-1995 for orders.

(nair)

W.
A.M.

B.C.
V.C.